BACKWARD COMMUNITIES (RELIGIOUS PROTECTION) BILL*

श्री प्रकाशवीर शास्त्री (हापुड़) : मैं प्रस्ताव करता हूं कि धार्मिक विश्वास से भिन्न आधारों पर अनुसूचित जातियों, अनुसूचित आदिम जातियों तथा अन्य पिछड़े समुदायों के व्यक्तियों के बलात् धर्म परिवर्तन से उनका अधिक प्रभावी संरक्षण करने के लिए उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for more effective protection of the Scheduled Castes, Scheduled Tribes and other backward communities from change of religion forced on them on grounds other than religious conviction."

The motion was adopted.

श्री प्रकाशवीर शास्त्री : मैं विधेयक को पेश करता हूं ।

HEALTH (PERIODICAL MEDICAL CHECK-UP OF PRESIDENT, PRIME MINISTER AND DEPUTY PRIME MINISTER OF INDIA) BILL*

श्री यमुना प्रसाद मंडल (समस्तीपुर) : मैं प्रस्ताव करता हूं कि भारत के राष्ट्रपति, प्रधान मंत्री तथा उप प्रधान मंत्री की अखिल भारतीय चिकित्सा विज्ञान संस्था, नई दिल्ली, में सामयिक चिकित्सा परीक्षा के लिए तथा तत्संसक्त विषयों के लिए उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the medical check-up of the President, the Prime Minister and the Deputy Prime Minister of India from time to time at the All India Institute of Medical Sciences, New Delhi and for matters connected therewith."

The motion was adopted.

श्री यमुना प्रसाद मंडल : मैं विधेयक को पेश करता हूं ।

HEALTH (PERIODICAL MEDICAL CHECK-UP OF MEMBERS OF PARLIAMENT) BILL*

श्री यमुना प्रसाद मंडल (समस्तीपुर) : मैं प्रस्ताव करता हूं कि संसद् सदस्यों की अखिल भारतीय चिकित्सा विज्ञान संस्था, नई दिल्ली, में सामयिक चिकित्सा परीक्षा के लिए तथा तत्संसक्त विषयों के लिए उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the medical check-up of the members of Parliament from time to time at the All India Institute of Medical Sciences, New Delhi and for matters connected therewith."

The motion was adopted.

श्री यमुना प्रसाद मंडल : मैं विधेयक को पेश करता हूं ।

15·27 hrs.

COMPANIES (AMENDMENT) BILL—*Contd.*

(Substitution of sections 293A, 324 etc.) by Shri Madhu Limaye.

MR. DEPUTY-SPEAKER : Now, the House will take up further consideration of the Companies (Amendment) Bill of Shri Madhu Limaye. Professor R. K. Amin was on his legs. The time allotted was 1 hour 30 minutes, time taken 1 hour and 13 minutes and time remaining is 17 minutes.

श्री मधु लिमये (मुंगेर) : उस समय को बढ़ाना पड़ेगा ।

*Published in Gazette of India Extraordinary, Part II, Section 2, Dated 1-12-67.

SHRI S. M. BANERJEE (Kanpur) : Sir, after Shri Madhu Limaye's speech we got support from all Members to this Bill. Now, we have seen a news item in the newspapers saying that the managing agency system is being abolished. So, I would request you, because these two issues which have been raised by Shri Madhu Limaye are of vital importance to the country, that naturally time should be extended. I request that at least one hour more should be given.

Then, Sir, I want to bring to your notice the callous and indifferent attitude of the hon. Ministers. When it is a question of the abolition of political donations by these companies, neither the Minister, Shri Fakhruddin Ahmed, nor his Minister of State nor the Deputy Minister—no body is present here. This is how we are treated.

MR. DEPUTY-SPEAKER : When we start the debate, somebody will be here.

DR. KARNI SINGH (Bikaner) : Sir, I wish to make a submission to you and to the hon. House that the Committee on Private Members' Bills and Resolutions allot a certain time to each Bill and this time should be carefully adhered to. I make this request not because I am on the waiting list to say a few words but because I feel that more and more Bills should be able to come before this House and go through. I am quite sure, if it is ever put to the vote of the House, the House is generous enough to extend the time as much as is required. But in the interest of give and take for every body I submit that we stick very strictly to the time allotted. I have been waiting for my Bill for six months although it is a category A-Bill. I may be given just one minute at least to say something on my Bill; otherwise, it will go on for another six months. Shri Madhu Limaye has 20 minutes for his Bill and Shri P. K. Deo's Bill is given 2 hours by the Committee; so, I should get at least a minute to speak on my Bill.

MR. DEPUTY-SPEAKER : If I have understood what Maharaja Karni Singhji has said correctly, as far as possible we should adhere to the time that has been allotted because the chance of the Mover of the next Bill is sometimes lost or the Bill is postponed for the next occasion. But sometimes with the concurrence of the House, it is the practice that we agree for extension of time.

DR. KARNI SINGH : I have made my submission to the House.

MR. DEPUTY-SPEAKER : Shri Banerjee has said that in view of certain statements appearing in the press and in view of the importance of this particular Bill some more time should be given. Shall I extend the time by one hour ?

SOME HON. MEMBERS : Yes, Sir.

MR. DEPUTY-SPEAKER : Is it all right ?

SHRI D. C. SHARMA (Gurdaspur) : No, Sir.

SHRI K. N. TIWARY (Bettiah) : Sir, it is very difficult to sit one hour and two hours extra.

श्री मधु लिमये : आज मंत्री महोदय, श्री फखरुद्दीन अहमद, इस बारे में बयान देने वाले हैं, उनकी प्रोनाउन्समेंट होने वाली है। मैनेजिंग एजेन्सीसिस्टम और पोलीटिकल कान्ट्रीब्यूशन्ज कोई मामूली विषय नहीं हैं।

श्री रणधीर सिंह (रोहतक) : इस बारे में टाइम को बढ़ाने की क्या जरूरत है, क्योंकि इस बारे में हाउस की युनेनिमस ओपीनियन है और सब इसको मानते हैं। इस बिल को दस मिनट में ही खत्म कर देना चाहिए। और बाकी टाइम उनको दीजिए ताकि महाराज कुमार का भी बिल आ जाय।

श्री मधु लिमये : एक घंटा और बैठें।

SHRI S. M. BANERJEE : We have the highest appreciation and admiration for Maharaja Karni Singhji. He is one of us. The question is that two important questions have been raised and there are the press reports..........

MR. DEPUTY-SPEAKER : I have followed your argument.

SHRI S. M. BANERJEE : We want only one hour more.

MR. DEPUTY-SPEAKER : I feel the importance of the Bill.

[Mr. Deputy Speaker]

Shall I take it that the time is extended by one hour more ?

SHRI RANDHIR SINGH : From 20 minutes, you make it 10 minutes.

AN HON. MEMBER : No extension.

SHRI SEZHIYAN (Kumbakonam) : If they are accepting the Bill in toto, as moved by Shri Madhu Limaye, then further discussion may not be necessary.

MR. DEPUTY-SPEAKER : I cannot anticipate what the Government is going to do. That is not possible.

SHRI SEZHIYAN : The Minister is very much here. He can speak for the Government if they are accepting the Bill. Then, we can reduce the scope of discussion.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : There should not be any extension of time. I do not want to say anything more.

श्री मधु लिमये : कोई कैबिनेट का फैसला हुआ है तो बता दीजिए । समय निर्धारण करने में सुविधा होगी ।

डा० राम सुभग सिंह : समय निर्धारण तो हो चुका है । उसके बारे में क्या बताएं ?

MR. DEPUTY-SPEAKER : He says, when they request you to accommodate, you always resist accommodation. The Government is not in a position to indicate and I cannot anticipate what is their decision about it. Does the House want an extension of time by an hour ?

SHRI RANDHIR SINGH : No extension.

MR. DEPUTY-SPEAKER : We shall see. Shri R. K. Amin to continue his speech.

15.33 hrs.

[SHRI BALRAJ MADHOK *in the Chair*.]

SHRI R. K. AMIN (Dhandhuka) : Mr. Deputy-Speaker, Sir I must reluctantly congratulate the Government for accepting the principle of stopping the contributions to the political parties. But I must say that even this is just a necessary condition, not a sufficient condition. What is required in our country is that those who are at the helm of affairs, when they are shaping the policies of the country, should not be influenced by the monetary contributions. Therefore, not only the political contributions should be prevented but the conditions should be created in our country, in our electroral rolls, in order to attract the people who can remain politicians and become full-time politicians. We should evolve a condition by which freedom can be maintained and people are not engulfed by the cooperative societies or the economic dependence on certain parties. I may give you an example that today the cooperative societies have been used in order to have the grip over the people so that at the time of voting, the votes are collected in favour of one party. This is nothing but the economic dependence of the voters and this must go as early as possible if we really want to go to the basic issue of the problem.

I have to say a few words about the managing agency system. I am all against the managing agency system. I would like to kill the snake but without breaking my stick. The alternative to the managing agency system is the managing directorship. Today, the way in which the managing directorship is working, the same misuse of the economic power continues. The old people work as directors although they cannot contribute anything to the management of the concern. The relatives are being put in the board of directors so that they are just acting as the stooges and even the solicitors and the lawyers who can give the legal advice to the concern are the people who are having the vested interest and it is they who are being put in the board of directors. So, I do not prefer between the managing agency system and the managing directorship. So long as we do not improve the managing directorship, it is no use abolishing the managing agency system in order to improve it. What is required is to give the power to share-holders to revive the share capital and to make the democratisation of the ownership of the companies. To-day what has happened ? Only a few people are the owners of the share capital of the companies. Instead of that you must have democratisation of the ownership of the companies to give more powers to the share-holders. Then alone, you will have the real Directors in the

Board of Directors. Then alone, if you kill the Managing Directorship, then you will do the right job. If you do it now and if you introduce the Managing Directorship, it is the same evil in a different garb which is coming. It is that from Scylla to Charybdis you will be falling and it will not make any difference. But our approach should be a positive one and that positive approach is to make the democratisation of the ownership of the companies to make it more broad-based, to give more powers to the share-holders, to revive the share market and only to appoint those Directors who can really direct. If this is done, I have no objection to the abolition of Managing agency.

SHRI D. C. SHARMA (Gurdaspur) : Mr. Chairman, I think Mr. Madhu Limaye has done a great service to this country by bringing forward this Bill. In the first place he has tried to purify our political life. By political life, I mean the political life in the country. It is because nobody likes that any political party in this country, whether it be of this complexion or that complexion, whether it be of this variety or that variety, whether it be of this description or that description, should be under the stranglehold of any business firm. Sir, those people who pay money are also sometimes our masters. The person who pays the piper also calls the tune. Therefore, if we get money from somebody, he has a right to our services—mentionable and unmentionable, direct or indirect, good, bad or indifferent. Therefore, Sir, I think this thing that we introduced in the Company Law that the business concerns who give money to political parties should mention it in the balance sheet should go. I do not think this is happening in any democratic country of the world. Is something like that to be found in U.K.? No. That may be found in some other democracy. I do not want to mention the name of that democracy. Anyhow it is not being done in any party-based democracy and I think, Sir, our Parliament will have a fairer name, a brighter image and a better validity if we abolish this. After all what did we get ? Some persons seem to think that the Congress Party got the major share while other Parties did not get much. There are two kinds of 'dhans', two kinds of donations that are given in this country. Some donations are broadcast all over the world and there are donations which are just put under the carpet. There are two kinds of donations—'Gupt dhan' and the other kind of 'dhan' and it is a well-known practice in this country...

SHRI RAJARAM (Salem) : What is that 'Gupt Dhan' ?

SHRI D. C. SHARMA : If ever you get something, if ever you find something under the carpet and which you are always finding, that will be 'Gupt dhan'. Therefore, I said, Sir, there are two kinds of donations, whether they are secret...

SHRI RAJARAM : Is it 'Gupt dhan' or 'Gupta dhan' ?

SHRI D. C. SHARMA : 'Gupt dhan', I do not want to mention any name.

Therefore, I say that any party which gets any money from any business firm is not a party worth its name. It cannot pursue its policies, it cannot stick to its principles, it cannot carry forward the programme it has before it. This is something like a millstone round the neck of a party. Not only that. It is also something which grinds the members between the upper stone of the party whipe and the nether stone of the money they get from the business concern. Therefore, this should be done away with.

Secondly, my friend says that the managing agency system should be abolished. When I was in Lahore, I was a little more comfortable than I am now—I mean I had a little more money than I have now. I was told to buy shares of some business concerns. I do not want to mention their names. What happened was that when they came to me to ask me to buy shares, they said, 'We will appoint you a director'. I was a young man and the lure of directorship bamboozeld me to buy those shares. I can tell you that only two of those companies have not gone into liquidation; all the rest have have gone into liquidation. But nobody would appoint me director. Why ? Because they wanted their own nephews, cousins, sons, sons-in-law, their own future sons-in-law, their prospective fathers-in-law to be appointed directors.

So this managing agency system has become a thing of scandal in our country.

[Shri D. C. Sharma]

Whenever you read the notice of a company saying so and so is retiring but is eligible for re-election, it means he is going to be appointed again. Therefore, this managing agency system has not done us much good. It might have done some good and produced lipsticks and some consumer goods items. But if our managing agency system had worked for the interest of our country, for our democratic interests and our national welfare, there would have been no public sector in this country; everything would have been done by the private sector. The private sector abused the privileges we gave it, and they abused it in the sense that they introduced the managing agency system which is a self-perpetuating thing from father to son, son to grandson, and now that daughters are also allowed, from father to son to daughter and so on.

There is no doubt that the managing agency system has worked well in some countries, but even there they have nationalised these things which are of national interest. Coal, steel and railways have been nationalised in U.K. Some other things have been nationalised in other countries of the world also.

Therefore, I submit very respectfully that this managing agency system which is a system of nepotism, of jobbery, of corruption, some thing which is being done behind the scenes, under the carpet, should go. I congratulate Shri Madhu Limaye on having brought forward this Bill. I hope Government will read the writing on the wall, see what is happening in the country and judge what the people want. The people do not want any more big business houses. What happened to France. There were 200 families which used to control France at one time. We talk only of 10 families. The result was that in France no government lasted for more than six months. Then de Gaulle came on the scene and changed the constitution. The result was that these business houses lost their hold on democracy in France. Let not the example of France be repeated here. Let us not take a lesson from France. Let us follow our own line of action and that line of action is that no political party should be tained with money got from any business house. No business house should be permitted to have the managing agency system which has failed utterly in terms of national good and national welfare.

श्री स० मो० बनर्जी (कानपुर) : सभापति महोदय, पूरे हृदय से मैं इस विधेयक का समर्थन कर रहा हूं और मुझे इस बात की खुशी है कि जिस दिन से यह बहस शुरू हुई और श्री मधु लिमये ने इस चीज की चर्चा शुरू की, हमारे कांग्रेस के मित्रों की तरफ़ से भी इसका काफ़ी समर्थन हुआ। उसका ही शायद नतीजा था और वह जायज भी था कि अखबारों में हमने देखा—अखबारों में सुर्खियां निकलीं—कि सरकार इस बात को सोच रही है कि मैनेजिंग एजेन्सी सिस्टम को खत्म कर दिया जाय। मेरे मोहतरिम दोस्त जनाब फखरुद्दीन अली अहमद साहब यहां मौजूद हैं, मैं उनसे अदब से अर्ज करना चाहता हूं कि जब मैंने अखबारों में यह सुर्खी देखी कि मैनेजिंग एजेन्सी सिस्टम शायद खत्म होने वाला है, तो मुझे बहुत खुशी हुई और मैं चाहता हूं कि आज वह खुले दिल से इस बात का एलान कर दें कि मैनेजिंग एजेन्सी सिस्टम खत्म किया जाता है—अगर वह आज ऐसा कर दें तो मैं समझता हूं कि देश के अन्दर एक खुशी की लहर दौड़ जायेगी और हो सकता है कि कुछ बिजनेस हाउसेज आइन्दा चुनाव के लिये शायद कांग्रेस को चन्दा देना बन्द कर दें। लेकिन इससे एक फायदा होगा कि कांग्रेस के अन्दर पवित्रता आयेगी और उनको जनता के पास एक-एक, दो-दो रुपये चन्दा लेने जाना पड़ेगा ऐसा नहीं होगा कि 27 लाख रुपया बिरला परिवार से ले लिया और फिर हजारी रिपोर्ट पर बहस नहीं होगी। इसलिये मैं निवेदन करना चाहता हूं कि यह मैनेजिंग एजेन्सी सिस्टम खत्म होना चाहिये।

मुझे मालूम है—ब्रिटिश इण्डिया कारपोरेशन की हालत कितनी अच्छी थी। कानपुर के लोग सरकारी नौकरी छोड़ कर ब्रिटिश इण्डिया कारपोरेशन में नौकरी करने आते थे, आज ब्रिटिश इण्डिया कारपोरेशन बाजोरिया के हाथ में है, मूंदड़ा के हाथ में रहा और वहां

कई मैनेजिंग डाइरेक्टर बने, कई चेयरमैन बने, कई वाइस चेयरमैन बने, वहां पर ऐसे ऐसे लोगों को लादा गया—जैसे मंत्री जो चुनाव में नहीं आ सके, उनको भेज दिया गया, या जो गवर्नर थे उनको लादा गया—मैं तो यह समझता हूं कि वह एक ऐसी कारपोरेशन हो गई है कि वह ब्रिटिश इण्डिया कारपोरेशन नहीं रही, बल्कि पोलिटिकल रिहैबिलिटेशन कारपोरेशन हो गई है और वहां पर लोगों को रिहैबिलिटेट करने के लिये भेजा जाता है।

अब सुना है कि वहां किसी राजा-महाराजा साहब को भेजा गया है—राजा साहब भद्री को उस काम में बड़ी दिलचस्पी है। उनके बारे में हमने यह भी सुना है कि कुत्ता पालने का भी उनको बड़ा शौक है, हवाई जहाज भी चलाते हैं। वह हवाई जहाज चलायें, कुत्ते तैयार करायें—उसमें हमें कोई एतराज नहीं है, लेकिन मैं तो यह चाहता हूं कि उसका मैनेजिंग एजेन्सी सिस्टम खत्म हो, अगर ऐसा हो जाय तो उसका राष्ट्रीयकरण हो सकता है, जिसका सपना पूज्य नेहरू जी ने एक दफा लिया था। एक दफा उन्होंने खुद के० सी० रेड्डी साहब को लिखा था, लेकिन उसकी अवहेलना इसलिये हुई कि आज वह गुलाब रहा ही नहीं, उसकी खुशबू भी चली गई।

दूसरी बात यह है कि चुनाव चन्दे के बारे में मैंने देखा था कि पिछले से पहले के चुनाव में यानी सन् 1962 में जब नेहरू जी कानपुर शहर में जाने लगे कांग्रेस कैन्डिडेट के समर्थन में, तो श्री अजित प्रसाद जैन ने कहा था कि 2½ लाख रुपये की थैली मिलेगी। मैंने पत्र लिखा क्योंकि उनकी मैं बहुत इज्जत करता था, आज भी करता हूं—लेकिन खानदान के तरीके से नहीं, यह नहीं कि उनकी इज्जत करता था इसलिये उनकी लड़की की भी इज्जत करूं और लड़की के लड़के की भी इज्जत करूं—कि वह रुपये मत लीजिये। वह 2½ लाख किन लोगों ने दिये? 2-2 रु० का चन्दा नहीं हुआ। मर्चेन्ट चैम्बर आफ कामर्स और एम्प्लायर्स एसोसिएशन ने दिए, जिन एम्प्लायर्स के ऊपर 4 करोड़ 98 लाख रु० ड्यू था, उन्होंने 2 लाख रु० दिये और जो कि कपड़े का दाम बढ़ाना चाहते थे दशहरा और दीवाली के पहले उन्होंने 51 हजार रु० दिये। मैंने निवेदन किया कि आप यह रुपया मत लीजिये क्योंकि यह चन्दे का रुपया नहीं है। लेकिन उन्होंने दे डाला। बाद में वह नाराज हुए कि मैं यह रुपया नहीं लेता हूं, अजित प्रसाद जैन को दे दो। लेकिन उससे क्या फायदा हुआ?

इसलिये मैं कहना चाहता हूं कि इस बिल को मान लेना चाहिये अगर आप राजनीतिक जीवन की पवित्रता की ओर लाना चाहते हैं। वर्ना होगा क्या? भले ही आप सरमायेदारों से रुपया लीजिये, लेकिन सरमायेदार आप पर असर डालने की कोशिश करेंगे। यह नहीं कि कांग्रेस के भाई ही इससे अपवित्र हो जायेंगे, इधर भी यह चीज आ सकती है। इधर के लोग भी अपवित्र हो जायेंगे। मैं नहीं कहता कि इस तरफ़ के लोग इससे बरी हैं। लेकिन अगर आप राजनीतिक जीवन में पवित्रता लाना चाहते हैं तो राजनीतिक चन्दा खत्म होना चाहिये और इस सुझाव को मान लेना चाहिये। श्री लाल बहादुर शास्त्री ने एक दफा कहा था कि हां, इसे खत्म करना मुश्किल है, लेकिन हम इसको मिनिमाइज करने की कोशिश करेंगे। कम करने का क्या मतलब हुआ? यहां पर मिनिमाइज करने का सवाल ही क्या है? क्या इसका यह मतलब है कि जो 27 लाख रु० देता है वह 17 लाख रु० दे? यह सवाल नहीं है, यहां पर राजनीतिक जीवन से गन्दगी को हटाने का सवाल है। मैं समझता हूं कि वह चीज कही जायेगी कि यह कैसे किया जाये? अगर चन्दा नहीं मिलता है तो बड़ी बड़ी संस्थायें चलेंगी कैसे?

आपने देखा कि प्रधान मंत्री के चुनाव में क्या हुआ। आप देखिये टिकटों से कि हवाई जहाज से कौन से लोग आ रहे थे। फलाने का परिवार चला आ रहा है, फलाने का परिवार चला आ रहा है। कोई मोरारजी देसाई से

[श्री स० मो० बनर्जी]

बात कर रहा है, कोई इन्दिरा गांधी से बात कर रहा है। इस तरीके से कैसे चलेगा।

इसलिये मैं निवेदन करना चाहता हूं कि आज कम से कम मंत्री महोदय यह एलान करें दोनों सदनों में कि वह इसे मानते हैं ताकि कांग्रेस की इज्जत जो पहले ही गड्ढे में जा चुकी है, कुछ तो बची रहे।

एक माननीय सदस्य : गड्ढे में कहां गई है ?

श्री स० मो० बनर्जी : अच्छा खड्ढे में सही।

श्रीमती तारकेश्वरी सिन्हा (बाढ़) : सभापति महोदय, मैं भी आज इस बिल का स्वागत करती हूं।

AN HON. MEMBER : Please speak in English.

SHRIMATI TARKESHWARI SINHA : I hope the translation will be enough to understand.

SHRI S. M. BANERJEE : But the translation will not be as sweet as your voice.

श्रीमती तारकेश्वरी सिन्हा : मैं सदन के सदस्यों का शुक्रिया अदा करती हूं, खासकर डी० एम० के० के सदस्यों का। मेरी जबान से अगर उनको हिन्दी सुनना अच्छा लगता है तो वह हिन्दी ही सुनें क्योंकि इससे उनको हिन्दी से थोड़ी दिलचस्पी जरूर होगी।

सभापति महोदय, मैं भी इस विधेयक का स्वागत करती हूं। यह विधेयक बहुत पहले आना चाहिये था। दरअसल श्री मधु लिमये जी को मैं बधाई देती हूं। मैं उनसे लड़ती भी हूं, लेकिन जब बधाई देनी चाहिये तो बधाई भी देती हूं बड़े खुले दिल से, और आज मैं उनको पूरे दिल से बधाई देती हूं। सरकार से मैं यह कहना चाहती हूं कि इस विधेयक के पीछे जो दायित्व है, जो उसका विचार है, उसको वह मान ले और अपनी तरफ से बड़े पैमाने पर क्या करना चाहिये इसके बारे में एक विधेयक उपस्थित करें। मैं उसका स्वागत करूंगी और सरकार के काम करने के ढंग को भी मैं अपनी तरफ से मजबूती देने की कोशिश करूंगी।

मैनेजिंग एजेन्सी सिस्टम जो है वह दुनिया में बहुत पुरानी बात हो गई है। आज अमरीका को कहा जाता है कि वह एक पूंजीवादी देश है, पर अगर आप अमरीका, जर्मनी और फ्रांस में भी देखें तो वहां पर मैनेजिंग एजेन्सी सिस्टम कि कोई स्थापना, कोई स्थिति नहीं है। पुराने समय में जब पहला महायुद्ध हुआ या दूसरा विश्व युद्ध हुआ, तब उन दोनों महायुद्धों में यह हुआ, कि जर्मनी, फ्रांस, जापान और ब्रिटेन में बड़े-बड़े परिवारों के हाथ में बहुत पूंजी थी और साथ-साथ बहुत बड़े पैमाने पर उद्योग था। परन्तु अमरीका ने जब जापान को हराया लड़ाई में, दूसरे महायुद्ध के समय जब अमरीकी फौजें वहां गई और उन्होंने जापान पर कब्जा किया तब अमरीकी फौजों ने पहला काम यह किया कि वहां पर जो व्यक्तिगत पूंजी थी कुछ लोगों के हाथों में, यानी मित्सुबिशी, सुमीटोमो, मुत्सुई आदि जो चार पांच परिवार थे और सारे जापान की अर्थ व्यवस्था को कंट्रोल करते थे, उस पर अपना नियंत्रण रखते थे, उनका जो पारिवारिक धन्धा बना हुआ था उसे बन्द किया, और सामूहिक पूंजी व्यवस्था कायम की, आज के मौजूदा आर्थिक जगत में जिसकी जरूरत है। जिस तरीके से आज हमारे यहां पूंजीवाद फैला हुआ है और कुछ हाथों में देश की दौलत इकट्ठी हो गई है, वह चीज अमरीका में भी नहीं है। आज यहां पर जो 5, 6 घराने हैं, बड़े बिजिनेस हाउसेज हैं—मैं व्यक्तिगत घरानों की बात नहीं करती हूं—टाटा बिड़ला, मार्टिन बर्न, साहू जैन आदि जो चार या पांच घराने हैं वह नैशनल इन्कम के 5 या 6 प्रतिशत को नियन्त्रित करते हैं।

अमरीका में क्या है, यह आप देखिये। जनरल मोटर्स इतना बड़ा कारखाना है और इतना बड़ा उद्योग है, लेकिन वह अमरीका की राष्ट्रीय आय का आधा प्रतिशत भी कंट्रोल

नहीं करता । जनरल मोटर्स के अध्यक्ष थे जो आज कल डिफेन्स सेक्रेटरी मैकनमारा हैं, और अब वर्ल्ड बैंक में जा रहे हैं। अगर उनसे पूछा जाय तो शायद जनरल मोटर्स का 5 या 2 प्रतिशत शेअर भी उनके पास नहीं होगा। एक व्यक्ति का इतना शेअर भी नहीं रहता क्योंकि वहां व्यवस्था ऐसी है कि जो जानकारी रखते हैं और उस उद्योग को चलाना जानते हैं वही बड़े से बड़े पदों पर जाते हैं। मैकनमारा साहब जनरल मोटर्स के चेयरमैन हुए, इसलिये नहीं कि उनके हाथों में पूंजी थी या वह 25 कम्पनियों के मैनेजिंग डाइरेक्टर थे, बल्कि इसलिये कि मैकनमारा साहब नीचाई से ऊंचाई की तरफ बढ़े थे। इस तरह से जो आधुनिक अर्थ व्यवस्था है उसमें दूसरे देशों में, जर्मनी के क्रुप्स तक को भी खत्म हो जाना पड़ा, जो कि हाल तक बहुत आगे बढ़ा था। इस तरह से आज कल जो आर्थिक संगठन है दुनिया के पूंजीवादी देशों में उसमें भी यह सम्भव नहीं है कि पूंजी कुछ लोगों के हाथों में रहे या पूंजी का विस्तार कुछ लोगों में रहे। इसलिये मैं इस विधेयक की ताईद करती हूं। मैं आपसे कह देना चाहती हूं कि मैं मैनेजिंग एजेन्सी के काम को खत्म देखना चाहती हूं, और उसको खत्म करना कुछ मुश्किल काम नहीं है।

मैं समझती हूं कि बैंक गारेन्टी का सवाल आता है। आज जो व्यवस्था है उसमें टाटा हैं, बिड़ला हैं, उनको व्यक्तिगत तरीके से बैंक गारेन्टी मिलती है। बैंक गारेन्टी देने में उनको सहूलियत होती है। लेकिन उसको हटाने में क्या दिक्कत है? आज हम इस व्यवस्था को बदल रहे हैं, सोशल कंट्रोल को ला रहे हैं, यह तरीका जो एल० आई० सी० का है, स्टेट बैंक का है, ब्लू चिप्स में इन्वेस्ट करना, डिपाजिटर्स जो जमा करते हैं, इसको ठीक करने का काम नाक को दुश्मन मानना है। मक्खी को देखते हैं तो उसको उड़ाने के बदले हम नाक काट देते हैं। हम पूंजी को बचाने के लिये अगर उस पूंजी के विस्तार को ही रोक दें तो यह नाक काटने की बात हो जाती है। इसलिये मैं गुजारिश करना चाहती हूं कि बैंक गारेन्टी का जो सवाल है, वह कोई बहुत ज्यादा तकलीफदेह नहीं होगा। सोशल कंट्रौल जो बैंक का आ रहा है उसके लिये जो विधेयक आयेगा उसके साथ मैनेजिंग एजेन्सी को अबालिश करने का विधेयक आना चाहिये।

मैं एक बात और कहना चाहती हूं कि मैं श्री मधु लिमये के दूसरे प्रस्ताव का समर्थन करती हूं। श्री एस० एम० बनर्जी ने कहा कि देश में आज राजनीतिक जीवन को सुधारने की जरूरत है। राजनीतिक जीवन के अन्दर इतनी गन्दगी भर गई है कि हर एक आदमी काजल की कोठरी का सदस्य बन गया है। किसी के ऊपर भी, जो अच्छा कपड़ा पहन लेता है, उंगली उठाई जाती है, कोई मकान बनवा लेता है तो उस पर उंगली उठाई जाती है, एक अच्छी कलम रख लेता है तो उस पर उंगली उठाई जाती है, कोई बिजिनेस-मैन किसी से मिलने चला जाता है तो उस पर उंगली उठाई जाती है यह इसलिये हुआ कि हम लोगों ने इस तरह की व्यवस्था कायम की कि लोग पैसा इकट्ठा करने लगे। यह अमरीका के अन्दर कानून द्वारा बन्द है। कोई उद्योग राजनीतिक पार्टी को फंड नहीं दे सकता है। वहां जब भी फंड की जरूरत होती है तो 100-50 डालर के डिनर लोग करते हैं और रिपब्लिकन और डिमाक्रेटिक पार्टियों के सदस्य की हैसियत से लोग चन्दा देते हैं और इस तरह से उनके फंडस् इकट्ठे होते हैं।

हम जानते हैं कि राजनीतिक पार्टियों को पैसा इकट्ठा करने की जरूरत है। चुनाव लड़ना है तो उसके लिये पैसे की जरूरत होती है, लेकिन उस का एक साफ ढंग होना चाहिये। इकट्ठा करने का काम इस तरह से नहीं होना चाहिये जैसे यहां होता है। इसलिये मैं इतना ही कह कर बैठ जाती हूं कि मंत्री महोदय को यह प्रस्ताव मान लेना चाहिये कि राजनीतिक पार्टियां किसी कम्पनी से चन्दा

[श्रीमती तारकेश्वरी सिन्हा]

नहीं लेंगी । मैनेजिंग डाइरेक्टर्स यह फैसला नहीं करेंगे, किन-किन को कम्पनियां चन्दा देंगी । सिर्फ कांग्रेस ही चन्दा नहीं लेती है । अगर कम्पनियों की बैलेंस शीट लें तो पता चलेगा कि सभी राजनीतिक पार्टियां लेती हैं कांग्रेस ने ज्यादा उम्मीदवार खड़े किये, उसे ज्यादा रुपया मिला, आपने कम उम्मीदवार खड़े किये, आपको कम रुपया मिला । लेकिन कोई भी पार्टी चन्दा लेती है तो लोग कीचड़ उछालते हैं । इस अध्याय को आप समाप्त करके राजनीतिक जीवन में थोड़ी सफाई लायें, जिस से लोगों को दूसरों की तरफ उंगली उठाने में संकोच हो और हम में थोड़ी कशिश हो कि हम इतनी जल्दी-जल्दी किसी पर उंगली न उठायें ।

16 Hrs

SHRI P. RAMAMURTI (Madurai) : Sir, I have been listening to the speeches made by Members of the Congress Party who have been supporting this Bill. I am very glad that they have supported this Bill.

श्रीमती तारकेश्वरी सिन्हा : हम लोगों ने ए० आई० सी० सी० में इसको पहले किया था ।

SHRI P. RAMAMURTI : I only wish, Sir, that they will have the courage to vote for this Bill despite any mandate that may be given to them on behalf of the Party. If they have the courage of conviction let them vote for the Bill. There is no difficulty with regard to this Bill. Nobody has said this Bill is unconstitutional. Nobody has raised any question that the Bill Shri Limaye has moved is not in order. It is perfectly in order. Therefore, if Members of the Congress Party feel so ardently as they make out, all that I would urge upon them is this. The test is their voting and not the kind of the speeches that they make on the floor of this House. Therefore, let them come forward despite what the Minister might say and vote for it. After all, the Congress Party had so many years, nearly 20 years in this country. The managing-agency system has been downgraded in this country long before Indian Congressmen themselves were shouting against managing agency system, a system that was peculiarly instituted in this country by the British people for a particular purpose, in order to extend their control over large amounts of money and the Indian big capitalists also took it. I know with the finishing of the managing agency system it is not going to finish control over these big business houses. It is certainly going to continue. But certainly managing agency system was a device which facilitated the control of these big business houses over large chunks of money.

Therefore, even the Congress Government recognise that this managing agency system should be put an end to. In 1960 or 1961 when they brought that Company Law Amendment Bill they agreed that it should be put an end to. Eight years have passed. Why is it that they have not put an end to it ? The answer is the other part of Shri Madhu Limaye's Bill, asking that donations from these companies for political parties should not be taken. There have been eminent jurists, eminent judges, when cases went up before them in Calcutta and Bombay High Courts, who have held that although it might be perfectly legal for them to do so but it is unconscionable and on no moral grounds can this sort of thing be sustained. Therefore, why is it that the Congress Party is unable to put an end to this managing agency system even though they have recognised that this system is a bad system ? They are unable to do that for the simple reason that they have been continuing to receive donations from these big business houses which control those who are the managing agencies of these houses. They have a pull with the Government. After all, the Government is their representative. How can we forget that the Government today is the representative of these big business houses, despite all the talk of democracy they may bandy about. In reality, ultimately, it is their interest, their pull that is there. Otherwise, may I ask, why after stating from housetops that this managing agency system is a bad system, they have not put a stop to it. What prevented them from doing it except the pull of these big business houses that is there. That is why I would like Shrimati Tarkeshwari Sinha and others to have the courage of their conviction to remain in the House and vote for this Bill just like others.

This talk of democracy and still sticking to this kind of thing does not square up. After all, what kind of democracy you have after the general elections in this country. There is a money market, there is a commodity market, there is a gold market and during the time of elections there is a vote market. There is also a market for votes. Prices are quoted for votes depending upon the context.

We know where this money comes from. Therefore the Congress Party is not willing to give up that source of wealth and it is the Congress Party that has been objecting to it.

SHRI RANDHIR SINGH : You are also guilty.

SHRI P. RAMAMURTI : You show one big business house which has paid donation to us. Shrimati Tarkeshwari Sinha had been saying that every party has been receiving donations. When you make a statement, you must make it with knowledge and authority. May I ask any one of these people to show a single big business house giving donation to our party? It will not give a donation because they know that we are against big business interests. Therefore they will not do that......(*Interruption*)

SHRIMATI TARKESHWARI SINHA : They have subsidised income.

SHRI P. RAMAMURTI : If Congressmen are really serious about it, let the Minister accept this Bill *in toto* and say, "I have no objection; we really want to purify the political life of this country." At least let them learn to be non-sinners hereafter. Let them say, "For 20 years we have seen and we are going to turn a new leaf now; therefore, we accept this Bill *in toto*." Let the Minister come forward with that open unrestrained statement. Then I will accept the statements made by Congressmen. Until then I will say that the Congress Members who talk like this are only playing to the gallery; they are not meaning serious business.

श्री कमल नयन बजाज (वर्धा) : सभापति महोदय, यह जो प्राइवेट मेम्बर का प्रस्ताव सदन के सामने है उसके मूलभूत सिद्धान्तों से मैं सहमत हूं। मैं यह मानने वालों में से हूं कि उत्पादन के जितने जरिये हो सकते हैं वे व्यक्तिगत मालिकी के या व्यवस्था के अन्दर न रहें और सामूहिक तरीके से या समष्टि के रूप में रहें तो अत्युत्तम है ।

गांधी जी को भी कुछ थोड़ा-सा मैंने समझा है । उस में उसूल की भी बात आती है । आज जो मैनेजिंग एजेंसी भारत में चल रही है उस को हम को दूसरी निगाह से भी देखना होगा । भारत में हम उत्पादन को जितना बढ़ा सकते हैं उतना बढ़ाना होगा । उत्पादन के बढ़ने की बात तो दूर रही वह कम होता जा रहा है । मैं समझता हूं कि हम कई बातें राजनीतिक स्लोगन के हिसाब से या किसी दूसरे तौर से करते हैं और व्यवहार को हम भूलते चले जाते हैं । उस हमारी बात का परिणाम व्यवहार पर क्या पड़ेगा, इसको हम नहीं देखते हैं ।

मैं खुद मैनेजिंग एजेंसी चलाने वालों में से एक हूं । पर मैं कह सकता हूं कि जिस समय या जिस रोज यह हाउस यह बात कह देगा कि इस चीज की बिल्कुल जरूरत नहीं है, मुझे जरा भी रंज नहीं होगा उसको छोड़ने में । कई जगह मैंने उसको दूर भी करने की कोशिश की है । सफलता भी मुझे मिली है ।

लेकिन उसकी बुनियादी कुछ बातों को हमें समझना चाहिये । ताकेश्वरी सिन्हा जी ने कहा कि कुछ गारंटी का सवाल भी उस में आता है । लेकिन उसको कुछ हद तक दूर नहीं किया जा सकेगा पांच साल में या सात साल में यह मानने वाला मैं नहीं हूं । वह किया जा सकता है । उस में कुछ जोखिम होती है । उसको भी कम किया जा सकता है । परन्तु सब से बड़ी बात यह है कि भारत में उद्योगीकरण जिस ढंग से पिछले पच्चीस या पचास साल में हुआ है उसके अन्दर संगठन और उसका गठन इस प्रकार से हो गया है कि बड़े-बड़े बिजिनेस हाउसिस भी मैनेजिंग एजेंसी चलाते आए हैं और यह यहां की परम्परा बन गई है । उस परम्परा के अच्छे परिणाम

[श्री कमल नयन बजाज]

भी हैं, दूषित परिणाम भी हैं । इसके दूषित परिणामों को दूर करके अच्छे परिणामों का लाभ हमें उठाना चाहिये । इसका हम प्रयत्न कर सकते हैं ताकि उत्पादन पर उसका असर न पड़े । मैं एक उदाहरण देता हूं । एक बड़ा बिजिनेस हाउस हो, चाहे वह कितना भी बड़ा क्यों न हो, कुल मिला कर उसमें एक व्यक्ति या एक परिवार मैनेजिंग एजेंसी को सम्भाल ले यह असम्भव बात है क्योंकि उसको इतने ज्यादा रुपये की ज़रूरत पड़ती है कि वह अपने पास से उसका प्रबन्ध नहीं कर सकता है । उस काम के लिये या उस कम्पनी के लिये यदि एक दम रुपये की ज़रूरत पड़ती है, काफी शेयर्ज़ और अधिक बेचने की ज़रूरत पड़ती है तो उस को अपने इष्ट मित्रों के साथ, अपने रिश्तेदारों के साथ, भाई बहनों के साथ, औरों के साथ मिल कर यह कहना पड़ता है कि तुम मिल कर इतने-इतने शेयर ले लो तो मैनेंजिग एजेंसी में से हम तुम को इतना हिस्सा देंगे या इतनी आमदनी हम तुम को देंगे । आज एक बड़ी कम्पनी भी यदि हो और उस को पच्चीस लाख या पचास लाख या एक करोड़ रुपया डालना हो तो व्यक्ति की चाहे वह कितना भी बड़ा क्यों न हो, भारत में एक तरह से इतनी बुरी स्थिति है कि वह डाल नहीं सकता है ।

लेकिन यदि उसके पास मैनेंजिग एजेंसी रहती है, तो जो लोग उस में इन्वेस्टमेंट कर सकते हैं, उनको साथ ले कर वह कारखाने को चला पाता है । जो मैनेंजिग एजेंसीज़ इस समय काम कर रही हैं, अगर उन को एकदम हटाया जाता है, तो उस व्यक्ति के रिश्तेदार आदि अपनी रकम क्यों लगायेंगे ? अगर वह रकम एक साथ उठने लगती है, तो इस से कारखाने पर जो आपत्ति आयेगी, उस से उत्पादन भी घटेगा और मज़दूर की मज़दूरी भी जायेगी । मैं इस मामले में साथ हूं, लेकिन इस प्रश्न को व्यावहारिक दृष्टि से देखना चाहिये और इस में राजनीति को नहीं आने देना चाहिये । हमें इस बात का ध्यान रखना चाहिये कि हमारे देश का उत्पादन कम न हो । हम को बुद्धिमत्तापूर्वक, समझदारी से एक ऐसा रास्ता निकालना चाहिये कि इस प्रणाली की खराबी को भी दूर किया जाये और हमारे उत्पादन में भी कमी न हो । मैं समझता हूं कि ऐसा रास्ता निकल सकता है ।

16·10 HRS.

[MR. DEPUTY SPEAKER *in the Chair.*]

लेकिन यदि हम इस मामले पर राजनीतिक स्तर पर विचार करेंगे और ब्लेकमेल कर के इस प्रणाली को समाप्त करना चाहते हैं, तो उस को समाप्त करने में तो हम कामयाब हो जायेंगे, लेकिन उस का प्रभाव हमारे उत्पादन पर क्या होने वाला है, यह भी हमें समझ लेना चाहिये । इस प्रणाली को हटा देना तो आसान है, लेकिन इस में जो अच्छाई है, वह हमें मिलती रहे, इस के लिये बहुत प्रयत्न और समय की आवश्यकता है ।

अभी माननीय सदस्या ने कहा कि यद्यपि श्री मैंकनमारा के किसी उद्योग में अधिक शेयर नहीं हैं, लेकिन फिर भी वह अपनी काबलियत की वजह से इतने ऊंचे पद पर पहुंच गये हैं । मैं कहना चाहता हूं कि इस तरह की काबलियत के लोग भारत में बहुत कम हैं । अगर ऐसे लोग हों, तो उन को पब्लिक सेक्टर में लगा कर उन को सफलता के साथ चलाया जाये । इस से हमें बहुत खुशी होगी । मैं भी कई इंडस्ट्रीज़ चला रहा हूं, लेकिन यदि कोई कहे कि कमलनयन तो इंडस्ट्रियलिस्ट है, तो मैं कहूंगा कि नहीं, मैं अकेला उन को नहीं चला सकता हूं, मुझ में वह काबलियत नहीं है, लेकिन मैं ने जो एक संगठन बना रहा है, या जो संगठन मुझे मिला है, उस संगठन के बल पर, और थोड़ा-बहुत अपने अनुभव या काबलियत से, मैं यह काम कर सकता हूं । यदि मुझे और मुझ जैसे अनेकों को आप ने अलग निकाल दिया और कहा कि अपने भरोसे यह सारा काम करो, इंडस्ट्रीज़ का निर्माण करो, उद्योग चलाओ, तो मैं बड़ी ज़िम्मेदारी के साथ कहने के लिये तैयार हूं

कि कुछ लोग तो शायद ऐसा कर पायेंगे, लेकिन साधारणतया इस में कामयाबी नहीं हो सकती है ।

श्रीमती तारकेश्वरी सिन्हा : माननीय सदस्य नें अच्छे लोगों को रखा है, अपनें भाई-बहनों और रिश्तेदारों को नहीं रखा है, इसलिये वह सफल हुए हैं ।

श्री कमल नयन बजाज : मैंने भाई-बहनों को भी रखा है और दूसरे अच्छे लोगों को भी रखा है । जिन्होंनें रकम दी है, उन को भी रखा है । अगर माननीय सदस्या आयेंगी, तो मैं उन को भी स्वीकार करूंगा । यह व्यक्तिगत सवाल नहीं है । मेरा कहना है कि यह सदन जो कुछ भी करना चाहे, वह करे । मैं उस में साथ हूं । लेकिन उसूल को हमें नहीं छोड़ना चाहिये । मैं तो केवल एक आश्वासन चाहता हूं—मैं समझता हूं कि देश भी चाहेगा—कि मैनेंजिग एजेंसी को हटाने से हमारे देश के औद्योगीकरण पर किसी प्रकार का बुरा असर नहीं पड़ेगा ।

यह दुख की बात है कि भारत में इस तरह के पक्ष और दल हैं, जो चाहते हैं कि हिन्दुस्तान का उत्पादन बिगड़े, यहां की स्थिति खराब हो और यहां की शांति भंग हो । इस बात से बड़ा दुख होता है कि वे भी हमारे भाई हैं और भारतवासी ह ।

जहां तक राजनीतिक दलों को दान देने का सवाल है, मैनेंजिग एजेंसी का दान देने से जिस तरह का सम्बन्ध बताया जाता है, वह बिल्कुल गलत बात है । इस तरह की कोई बात नहीं है । उस प्रश्न को बिल्कुल अलग रखना होगा । अगर इस बात को बन्द कर दिया जाये कि राजनीतिक दलों को कम्पनियां दान न दें, तो यह एक बहुत उत्तम बात है । लेकिन कांग्रेस दल जो दान लेता है, उस के लिये तो मुमानिअत हो और टेबल के नीचे जो दूसरे पक्ष लेते हैं, उस के लिये मुमानिअत हो, इस को उचित नहीं कहा जा सकता है । उस के लिये भी कड़ी सजा होनी चाहिये और उस का रास्ता बन्द होना चाहिये, तो सदन उस को स्वीकार करेगा ।

मैनेंजिग एजेंसी को चाहे जितनी जल्दी खत्म कर दिया जाये, लेकिन यह कोशिश की जाये कि देश के उत्पादन पर जरा भी आंच न आये और वह बराबर बढ़ता रहे ।

MR. DEPUTY SPEAKER : I would like to know as to how much time the hon'ble. Minister would take, for his reply.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : Half an hour.

SHRI RAJARAM : You should not restrict the time. We have not utilised our time so far. We must be given some little time.

DR. KARNI SINGH (Bikaner) : Why does the Minister want half an hour ?

MR. DEPUTY SPEAKER : He wants to explain.

DR. KARNI SINGH : He can do that in a few minutes.

श्री श्रीचन्द गोयल (चडीगढ़) : उपाध्यक्ष महोदय, माननीय सदस्य, श्री मधु लिमये ने एक बड़ा महत्वपूर्ण प्रश्न इस विधेयक के द्वारा इस सदन के सामने रखा है । माननीय सदस्या, श्रीमती तारकेश्वरी सिन्हा, अपने दल की एक बड़ी प्रभावी सदस्या हैं । उन्होंने इस सम्बन्ध में जो विचार प्रकट किये हैं, उन को देखते हुए यह आशा की जा सकती है कि वह अपने दल में एक ऐसा वातावरण पैदा करनें का प्रयत्न करेंगी, जिस से मैनेंजिग एजेंसी का सिस्टम खत्म हो और ऐसे पग उठाये जायें कि हमारे राजनीतिक जीवन में स्वच्छता, शुद्धता और पवित्रता आये । इस में कोई सन्देह नहीं है कि चूंकि कांग्रेस के हाथ में सत्ता रही है, इसलिये अगर बड़े-बड़े पूंजीपति और उद्योगपति उस को एक हजार रुपये देते ह, तो बाकी दलों को वह केवल एक या दो रुपये ही देते हैं । वे अधिकतर रुपया कांग्रेस को ही देते हैं ।

[श्री श्रीचन्द गोयल]

मुझे पता है कि जब पंडित जवाहरलाल नेहरू कांग्रेस प्रधान के नाते अमृतसर गये थे, तो बिजली पहलवान ने 1,25 हजार रुपये चन्दे के रूप में दिये थे। बाद में उन को बड़े लम्बे-लम्बे, रूट्स के ट्रांस्पोर्ट परमिटस मिले, जिस से उन को कई लाख रुपये मासिक की आमदनी होती थी। भ्रष्ट राजनीतिज्ञ और भ्रष्ट उद्योगपति, व्यापारी का जो गठ जोड़ है, उस ने हमारे राजनीतिक जीवन को भ्रष्ट कर दिया है। आज यह बड़े दुर्भाग्य की बात है कि लोग जनता की सेवा कर के नहीं, बल्कि अपने पैसे के बल-बूते पर विधान सभाओं और लोक सभा में पहुंचने में सफल हो जाते हैं। हम भी चन्दा इकट्ठा करते हैं, लेकिन हम एक-एक व्यक्ति के घर जा कर एक-एक, दो-दो रुपये इकटठे करते हैं। हम उद्योगपतियों और पूंजीपतियों से चन्दा प्राप्त नहीं करते हैं। मैं उस दल से सम्बन्ध रखता हूं, जिस ने कहा है कि आज लोगों की आय में जो भेद है, उस को कम किया जाये और हमारे देश में दो व्यक्तियों की आय में एक और दस से ज्यादा का फर्क नहीं होना चाहिये। मैं उस दलसे सम्बन्ध रखता हूं, जिस नें अपने घोषणापत्र में स्पष्ट रूप से कहा है कि देश की आर्थिक स्थिति को देखते हुए किसी भी व्यक्ति को अपनें परिवार पर ढाई हजार रुपये प्रति मास से अधिक खर्च करने की इजाजत नहीं होनी चाहिये। जब हम इस प्रकार के प्रतिबन्ध लगायेंगे, इस प्रकार के नियम बनायेंगे, तो अन्य बातों के अलावा उन का एक परिणाम ह भी होगा कि हमारा राजनीतिक जीवन अधिक स्वच्छ और शुद्ध हो जायेगा।

जो लोग अपनें पैसे के बल-बूते पर चुनाव जीत जाते हैं, वे कभी भी अपनें हल्के, अपनी कांस्टीटयुएन्सी और अपनें मतदाताओं की सेवा नहीं करते और वे पांच साल तक अपने मतदाताओं को कभी दर्शन नहीं देते। लेकिन जिन लोगों को जनता से धन इकट्ठा करना है, जनता से मत प्राप्त करना है, वे हमेशा जनता की सेवा करते हैं और हमेशा जनता की भावनाओं और आवश्यकताओं का प्रतिनिधित्व करते ह।

मैं पूरे हृदय से इस विधेयक का समर्थन हूं और कांग्रेसी भाइयों से अपील करता हूं कि उन को इस अच्छे बिल का समर्थन कर के देश की राजनीति में स्वच्छता का निर्माण करने के लिये गुंजायश पैदा करनी चाहिये।

श्री दामानी (शोलापुर) : माननीय उपाध्यक्ष जी, बहुत-से भाइयों ने अपने विचार प्रकट किये। वह मैंनें सुना। मैं इस बिल से जिस रूप में यह सदन के सामनें पेश किया गया है, उस से सहमत नहीं हूं। एक बात खरी है, सच्ची है कि मैनेंजिंग एजेंसी सिस्टम ने देश के अन्दर इंडस्ट्री, व्यापार और उद्योग को फैलानें में काफी मदद की है। ५० वर्ष पहले की तुलना में आज मैनेंजिंग एजेंसी सिस्टम चालू करनें के कारण देश के अन्दर इतना औद्योगीकरण हुआ है और उस का लाभ हमें मिल रहा है। बहुत-से भाइयों ने मैनेंजिग एजेंसी सिस्टम के खिलाफ बहुत कुछ कहा। मैं यह कह सकता हूं कि दो चार पांच परसेंट मैनेंजिग एजेंटों ने अपनी सत्ता का दुरुपयोग किया होगा। लेकिन यह आप ने देखा होगा कि जिन भाइयों ने उन की कंपनियों में शेयर खरीदे हैं या इन्वेस्टमेंट किया है उस में उन को अधिक लाभ पहुंचा है। म यह भी दावे के साथ कह सकता हूं कि अगर जांच की जाये कि २० वर्ष के अन्दर मैनेंजिग एजेंटों के द्वारा चलाई गई ऐसी कम्पनियों में जिन लोगों ने इन्वेस्टमेंट किया है, अपनी रकम लगाई है, उन को कितना लाभ हुआ है, तो निश्चित रूप से मालम पड़ेगा कि उनको बहुत ज्यादा लाभ हुआ है। तो माननीय उपाध्यक्ष जी, मैं आप के द्वारा यह निवेदन करना चाहता हूं कि मैनेंजिग एजेंसी सिस्टम जो है उस के अन्दर सरकार ने अभी जो अंकुश लगाया है वह बहुत वाजिब है। उन की सत्ता के ऊपर काफी रोक लगा दी गई है। मैनेंजिग एजेंट, मैनेंजिग डाइरेक्टर, सेक्रटरी और ट्रेज़रर तथा सेलिंग एजेंट यह जितने भी

हैं, उन की भी जितनी पावर्स हैं उन सब के ऊपर सरकार ने काफी छान-बीन कर के कदम उठाया है और उन की सत्ता को काफी रोक दिया है । सरकार की जो नीति है, वह यह है कि यह कल कारखाने जो हैं वह चालू रहें, उद्योग बढ़ता रहे । उन की सत्ता का दुरुपयोग न हो इस के लिये सरकार हमेशा कदम उठाती रही है । मैं उस का समर्थन करता हूं । लेकिन एक तरीके से मैनेजिंग एजेंटों पर, सभी के ऊपर यह आरोप लगाना गलत चीज है । बहुत-से मैनेजिंग एजेंटों ने बहुत अच्छे कार्य किये हैं । मैं बहुत से उस के उदाहरण दे सकता हूं कि उन्होंने कितना अच्छा उद्योग को यहां बढ़ाया है और उससे कितना लाभ हुआ है ।

SHRI RAJARAM (Salem) : I am really happy to see that the Bill is supported by two Congress Members in this House. I must congratulate Shri Madhu Limaye on having brought forward this Bill before the House.

As far as the managing agency system is concerned, it has ruined the country during the past so many years. The multi-millionaires who are the managing directors of so many big firms in this country are getting bank guarantees and also governmental guarantees to develop their industry, and they utilise their money for political power by purchasing the powerful people at the top. This has been happening in this country for the last so many years.

According to the statement here, we find that the Congress Party has collected nearly Rs. 2 crores, and the Swatantra Party has collected nearly Rs. 15 lakhs, and all the other parties put together have collected about Rs. 1,27,554. As far as my party, namely the DMK is concerned, I can challenge anybody in this regard. Anybody can come forward and prove that we have taken any single pie from any management of the company. If anyone is in a position to prove so, we are ready to go out of our party and also out of Parliament. We have developed our party in such a way that it does not depend upon these companies for donations.

SHRI PILOO MODY (Godhra) : Let him not make these rash pronouncements

SHRIMATI TARKESHWARI SINHA : The salaries of the film stars have gone to them.

SHRI RAJARAM : We have developed our political party on the basis of morality and on the basis of history, and we have developed our party in such a way. My leader Shri C. N. Annadurai used to say a proverb to the effect that receiving donation from a millionaire was tantamount to receiving butter from the diseased hands of a leprosy patient. That was what he used to say.

SHRIMATI TARKESHWARI SINHA : What about Ramachandran, please?

SHRI RAJARAM : He is a party member. Further, he has not even given any donation. Moreover, when he came forward with Rs. 1 lakh, my party leader had not accepted it. That is what I would like to give for the hon. Member's information.

SHRIMATI TARKESHWARI SINHA : What about Shivaji Ganesan?

SHRI RAJARAM : I want to convey some message to the North Indian Congressmen who do not know the ABC of the south at all.

SHRIMATI TARKESHWARI SINHA : We may not know ABC but we know D.M.K.

SHRI RAJARAM : Let me tell the hon. Member how we get the money to conduct the elections. We conduct special meetings for the purpose. Here is my leader Shri Anbazhagan and there is my leader Shri C. N. Annadurai and so many other such leaders are there, and they conduct special meetings, and these special meetings are attended by people after paying some entry fee. Our leaders give special lectures on literature and on political philosophy and on political happenings and so on. I would like to ask my hon. friends whether they can see any such meeting anywhere in the world. They can go around the world with the free tickets from the Department of Parliamentary Affairs but they will never see such meetings taking place except in

[Shri Rajaram]

Tamil Nad and except those organised by the DMK party. We have developed mass meetings in such a way and we have developed mass connections in that manner and we have developed a political party on that basis and we have captured power there.

My party, is, therefore, supporting this Bill with a full heart. You know, Sir, that elections are a costly affair. At the time of the elections, the great Congress leader Shri Kamaraj has fixed up a quota for every bus permit. It is not a joke, but he has really fixed up a quota at the cost of Rs. 1000, and he has collected it. In fact, there was a newspaper item....

MR. DEPUTY SPEAKER : Shri Kamraj is not here to defend himself.

SHRI RAJARAM : There are so many people sitting opposite to defend him.

MR. DEPUTY SPEAKER : These are serious allegations.

SHRI RAJARAM : He is their party chief and, therefore, they can defend him.

It may be that there is no Congressman there to support Shri Kamaraj. I know that but the real fact is what I have stated.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : There are people to support him.

SHRI RAJARAM : Of course, I hear one lonely voice there from the Deputy Home Minister. What can poor Ramaswamy do? He is the only man to support bachelor Kamaraj, and he is all alone.

SHRIMATI TARKESHWARI SINHA : Why should he not provide him company, if he is a bachelor?

SHRI RAJARAM : I must not recommend the name....

SHRI PILOO MODY : I take strong objection to this. I think the lady Member can provide much better company to him.

SHRI RAJARAM : There was a statement in the press that in the name of the All India Congress President somewhere in some southern bank, there was a sum of Rs. 30 or 40 lakhs paid into the account. I do not know whether that is a fact or not. But if people are coming forward and collecting money from these big multimillionaires like Tatas and Birlas and others.....

AN HON. MEMBER : And Bajaj also.

SHRI RAJARAM : ....and also Bajaj —of course, Shri Bajaj is not here at the moment—then they are committing political atrocity here, and it is because of that only that the country is facing so many difficulties.

Who has purchased Ayaram and Gayaram in Haryana? Who has purchased them except the Congress? (*Interruption*) I am sorry to say it, but it is a fact.

SHRIMATI TARKESHWARI SINHA : Ayarams are also purchased by those on that side. (*Interruption*)

SHRI RAJARAM : So, unless and until the Congress party comes forward—

AN HON. MEMBER : What about Rajaram?

SHRI RAJARAM : Rajaram cannot be purchased by anybody.

AN HON. MEMBER : He is a Raja. (*Interruption*).

SHRI RAJARAM : So, I want to say that this Bill must be supported by the whole House and it must be passed.

श्री जार्ज फरनेन्डीज (बम्बई) : उपाध्यक्ष महोदय, जब श्री मधु लिमये ने इस विधेयक को सदन में पेश किया था, तो उस के स्टेटमेंट आफ आब्जेक्ट्स एण्ड रीजन्स में लिखा था कि कांग्रेस पार्टी को 1962 से ले कर 1966 तक, यानी चार सालों में 1 करोड़ 9 लाख रु० दिये गये हैं और स्वतन्त्र पार्टी को करीब 15 लाख रुपये दिये गये, और तमाम दलों को मिला कर 1 करोड़ 27 लाख रु० दिये गये हैं। इन आंकड़ों को ले कर श्रीमती तारकेश्वरी सिन्हा ने कहा है कि और दलों को भी उन के उम्मीदवारों के हिसाब से पैसा मिला है। मैं उनको इतना ही बतलाना चाहता हूं कि इस विधेयक के पश होने के बाद, दिल्ली की अदालत में मेरे मित्र श्री एस० के० पाटिल ने एक बयान दिया था, और उस के

दर्म्यान उन्होंने बतलाया था कि सिर्फ एक आध चुनाव के सिलसिले में, बम्बई के सरमायेदारों और कारखानों और कम्पनियों के मालिकों को उन्होंने जो चिट्ठियां लिखीं, उन के आधार पर सिर्फ बम्बई प्रदेश कांग्रेस को अपना चुनाव अभियान चलाने के लिये 1 करोड़ रु० से अधिक मिला ।

श्रीमती तारकेश्वरी सिन्हा : बम्बई के सब कारखाने श्री पाटिल से ज्यादा माननीय सदस्य से घबराते हैं और हाथ जोड़ कर रहते हैं ।

श्री जार्ज फरनेन्डीज : श्री पाटिल ने वहां बयान दिया कि उन को 1 करोड़ रु० से अधिक मिला, और उस के आंकड़े उन्होंने वहां पेश किये । कम्पनियों के पास से जो आया उस के अलावा जो पैसा आता है उस का हिसाब अदालत में पेश नहीं किया जाता । लेकिन मैं एक चीज आप से कहूं कि कम्पनियों की ओर से राजनीतिक दलों को जो पैसा देने का सिलसिला चलता है वह असल में हिन्दुस्तान की राजनीति का भ्रष्टाचार है, और जब तक हम लोग इस काम को खत्म नहीं करेंगे, तब तक इस मुल्क में भ्रष्टाचार को खत्म करने में कामयाबी मिलेगी, ऐसा मुझे नहीं लगता है ।

दो-तीन वर्ष पहले भूतपूर्व गृह मंत्री खुद भी कह कर गये थे कि हिन्दुस्तान के एक बड़े सरमायेदार की जेब में इस सदन के 30 या 35 सदस्य हैं । यह श्री नन्दा ने बिड़ला के बारे में कहा था ।

MR. DEPUTY SPEAKER : Belonging to both sides.

श्री जार्ज फरनेन्डीज : वह पता नहीं । मगर मैं तो यह उम्मीद करता हूं कि जिन के हाथ में लाइसेंस और परमिट देने की ताकत है वह शासन चलानेवाले दल के लोगों के हाथ में है । आज उन्हीं लोगों के प्रतिनिधियों को अपनी जेब में रखने का काम बिड़ला साहब करेंगे, इतने अक्लमन्द वह हैं, यह मैं मानने के लिये तैयार हूं ।

SHRI PILOO MODY : Is not anybody going to talk about foreign money?

श्री जार्ज फरनेन्डीज : यह जो सयासत में कम्पनियों को पैसा लगाकर अपनी कम्पनियों की शक्ति बढ़ाने का काम किया जाता है, यह सिर्फ व्यक्तिगत भ्रष्टाचार का मामला नहीं रह जाता है । इस भ्रष्टाचार से मुल्क की जनता की जो परेशानी बढ़ती है उस के बारे में भी सोचना होगा ।

चीनी का डिकंट्रोल किया गया । जहां 1 रु० 37 पै० और 1 रु० 45 पै० किलो चीनी मिलती थी, अब वहां 4 रु० 75 पै० डिकंट्रोल में है । बम्बई में तो खुले बाजार में 6 और 8 रु० किलो चीनी का दाम हो गया है । जब चीनी का डिकंट्रोल किया गया था उस समय इस सदन में श्री मधु लिमये ने कहा था कि शायद 450 करोड़ रु० के आस-पास बड़ी-बड़ी चीनी कम्पनियां चलाने वाले लोगों की जेब में गये हैं । जब साढ़े चार सौ करोड़ रु० या उस के आस-पास इन बड़ी-बड़ी चीनी की कम्पनियां चलानेवालों की जेब में जाता है, तो जिस राजनीतिक दल ने इस डिकंट्रोल का फैसला किया है उस को पिछले चुनाव में मिला होगा या अगले चुनाव में देने का वादा किया होगा, या उस के चुनाव का काम चलाने के लिये मिलता होगा, यह तो इस सदन में बैठने वाले वह लोग जानते होंगे जिन के हाथ में चीनी के डिकंट्रोल करने या उस के दाम बढ़ाने का अधिकार है और लोगों को परेशान करने का अधिकार है । वही जानते होंगे कि किन-किन के हाथों में कितना-कितना पैसा जाता है । इस के बारे में सोचा जाना चाहिये ।

चूंकि एक तरफ भ्रष्टाचार और दूसरी तरफ जनता की परेशानी ऐसी नीतियों की वजह से कम्पनियों का पैसा राजनीतिक दलों के पास जाता है या व्यक्तियों के पास जाता

[श्री जार्ज फरनेन्डीज]

हैं और उस के रोकने की दृष्टि से यह विधेयक आया है, इस लिये मैं इस का पूरा-पूरा समर्थन करता हूं ।

SHRI S. KUNDU (Balasore) : Sir, the sense of this Bill is this. The easy road to politics should not be through money-bags. Otherwise, the image of democracy will be tarnished at the hands of the capitalists and blackmarketeers. A matter was raised before the Calcutta High Court where a reputed company wanted to amend its Memorandum of Association saying that it wanted to give donations to political parties, because it is conducive to its interests. This is what the Judges said in that case :

> "To induce the government of the day by contributing money to the political funds of the political parties is to adopt the most sinister principle fraught with grave dangers to commercial as well as public standards of administration. The object is stated plainly to be "to contribute to the funds of the political parties which will advance policies conducive to the interests of the company." Persuasion by contribution of money lowers the standard of administration even in a welfare state of a democracy. To convert convictions by money is to pervert both democracy and administration."

Mr. Chagla also, when he was Chief Justice of Bombay High Court, had condemned giving of donations by companies to political party in no uncertain terms.

Then, the Bill seeks to abolish the managing agency system. I most heartily welcome it. It has not done good to anybody except the industrialist's class, clan and their own family relations. During the last 5 years, the average commission earned per year by them is between Rs. 10 to 11 crores. This colossal sum is not due to any productive work.

The report of the Managing Agency Enquiry Committee has said :

> "The managing agency system can serve and has served as a vehicle for concentrating economic power beyond what would be justified by ownership of wealth. Given the hold of a few business houses in Indian private industry, their actual control over the affairs of the companies managed by them is not likely to be reduced materially in the short-run by a change in the form of management. But over a period, the discouragement of the managing agency system cannot but have a salutary effect in preventing undue concentration of economic power."

It has been found that during the last 5 years, the total amount of donation given by the companies to the political parties is Rs. 1·26 crores out of which 90 per cent, *i.e.*, Rs. 1·09 crores had gone to the Congress Party alone and only Rs. 17 lakhs have gone to the other political parties of which the Swatantra Party has received Rs. 15 lakhs.

MR. DEPUTY SPEAKER: Order, Order. This argument would be end-less. The hon. Member has taken five minutes. I cannot extend the time any further. He should conclude now.

SHRI S. KUNDU : This indicates a very dark future so far as democracy is concerned. I would, therefore, urge upon the Minister to accept this Bill and save democracy from the incoming disaster.

SHRI PILOO MODY (Godhra) : Mr. Deputy Speaker, Sir, I had not intended to speak at all, but when I heard the type of speeches that were made here I am constrained to say a word or two. It really hurts me to find that my hon. friend, Shri Madhu Limaye, instead of being obsessed by the amount of foreign money pouring into this country in order to fight elections has picked on local capital, local money and involved the managing agency system in it.

I have no objection if he wants to do away with the managing agency system. But let him do so on economic grounds, for business grounds, for management grounds and not because they made contributions to political parties. As has been already said, the Swatantra Party has received Rs. 16 lakhs, which is a paltry sum of money such as you spend before breakfast in a political party. Figures have also been quoted that the Congress has received a crore or two.

I do not think these figures have any significance whatsoever nor do they represent an accurate figure as far as political

contributions are concerned. The political contributions that are made in this country are far greater than the figures that have been quoted by members and they might be all very happy to know about it so that they can brag about it.

But the fact of the matter is, and I reiterate it, that it hurts me that this sort of thing should be brought in this House prior to a full discussion on the foreign money that is used this country, particularly money from the KGB and the Soviet Union, which is pouring into this country to finance 129 campaigns in the last elections. Nobody had the courage to say a word about it.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : Mr. Deputy Speaker, Sir, I have with rapt attention listened to the observations made by hon. Members in connection with the Bill introduced by Shri Madhu Limaye and I have no hesitation in saying that a good deal of what has been said deserves very careful consideration so far as the Government side is concerned.

The proposed Bill has two objects in view. One is to do away with political contributions which the companies registered under the Companly Law have been making in the past. The other is to abolish the managing agency system. So far as contributions to political parties is concerned, I entirely agree that a time has come when a decision should be taken by all parties concerned that political donations from these companies should not be taken for the purpose of elections.

But I would like to point out that merely by bringing forward an amendment to the provisions of the Company Law that object cannot be serviced. As hon. Members are aware, there are private firms, partnerships, societies and trusts and they do not come within the purview of the provisions of Company Law. Most of these Acts are also administered by the State Governments and they have jurisdiction over the functioning of these bodies.

Apart from this, the hon. Members will also agree that the kind of malady or evil which they want to root out by bringing forward this provision can only be done away with if all of us sincerely try; we should not take any funds whatsoever from these companies or people who are engaged in industry. But it will depend mostly on our intention, how we propose to run the elections. I for one would be happy for the day when no expenditure will be incurred for the purpose of having elections. Instead of having a large number of jeeps and processions for the purpose of elections, if only the candidate in a jeep moves about, holds a meeting, canvasses and persuades the people to give their vote to him, that will be the best day for democracy and perhaps we can save a good deal of expenditure in that way. But that is a matter which cannot be achieved by merely bringing forward an amendment to the provision which is under consideration. That is a matter about which I would very sincerely ask all the political parties to sit together and take a decision that in future in the conduct of elections they shall not have the paraphernalia of jeeps, processions, demonstrations and spend money in this way. It is only in that way that we can serve democracy and help to create the atmosphere which the hon. Member has in view and about which many of the hon. Members have spoken.

SHRI S. M. BANERJEE : How do you move then?

SHRI F.A. AHMED : Let all the political parties agree that we shall not engage a large number of jeeps, hold demonstrations and processions and so on. Let only the candidate and one or two of his supporters go in a jeep, hold meetings, explain their policy and point of view and leave the matter to the voters to decide as to in whose favour they will vote.

Therefore, while I agree to the provision which the hon. Member wants to incorporate in order to do away with these political contributions by companies, I feel that this is not such a simple matter. It has to be considered and thought out as to how we can really effectively implement the intention behind this provision.

So far as the managing agencies are concerned, the hon. Member is aware that it has been the policy of Government to do away with managing agencies gradually. I would like to quote the figures. In 1960

[Shri F.A. Ahmed]

there were 960 firms and the managing agents were 11,360; in 1967 these 960 firms have been reduced to 479 firms and the number of the companies which are managing agents has been reduced to 720. Out of the 470 firms, I would like to point out, 235 were partnership firms including proprietary concerns and 244 were private and public companies which come under the Companies Act. Therefore, even by accepting the amendment suggested by the hon. Member, we shall only be doing away with half the evil which exists at the present time because many of these firms do not come within the purview of Company Law.

Secondly, so far as the hon. Member is concerned, he has simply provided that such-and-such provision should be deleted.

But I submit that this requires a very careful consideration and from the definition right up to the provision which deals with the company, we shall have to consider what suitable amendment can be made.

SHRI S. M. BANERJEE : Are you bringing forward a comprehensive legislation?

SHRI F. A. AHMED : Thirdly, the hon. Member would also appreciate that no one in this House would like the industrial development of the country to suffer. Many of these managing agencies, on personal guarantee, have been advancing funds to a large number of companies. If, all of a sudden, an action is taken, then that will bring the entire development to a standstill and, I am sure, this is farthest from the thought of the hon. Member who has moved the Bill. I find from the provisions of the Bill that he wants this managing agency system to be abolished by 31st March, 1968. In this connection, I would, particularly, like to point out one fact of which the House is aware that the Government appointed the Shipping Corporation of India as the managing agents of the Jayanti Shipping Corporation, the management of which was taken over by the Government by an Act of Parliament. If we do away with the managing agency system, we shall also have to do away with the managing agency system which is now being done by he Shipping Corporation of India. In a short period the Jayanti Shipping Corporation has been under the managment of the Shipping Corporation of India, a great deal of improvement in the finances and in the managment has taken place because of the resources of the Shipping Corporation of India with its worldwise organisation that could be utilised. There are also a large number of suits already instituted or are being contemplated. In the circumstances, if abruptly we terminate it, even the Government Corporation will suffer and there may be many other difficulties.

I would request the hon. Member to consider that he should not be so sacrosanct so far as the period up to 31st March, 1968 is concerned and that he should allow us the opportunity of examining the whole thing and see how early we can do away with this managing agency system without interfering with the industrial development. It may be that by the end of 1969, it may be possible for us to give them sufficient time to wind up the business and make an alternative arrangement. Therefore, I would ask the hon. Member that, while I accept both the principles with regard to the political contribution and also with regard to the abolition of the managing agency system, he should withdraw the Bill and give us an opportunity of introducing a new Bill in the next session with comprehensive provisions which will suitably deal with the two aspects which have been included in this Bill. I request the hon. Member to accept my offer and withdraw the Bill.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, ऐसे मौके बहुत कम रहते हैं, जब हमारी राय सरकार से मिलती हो और सरकार की राय हम से मिलती हो। कम-से-कम आज एक ऐसा मौका आया है। मंत्री महोदय ने कहा है कि कम्पनियों के द्वारा राजनीतिक दलों को जो चन्दा दिया जाता है, उस पर पाबन्दी लगाने के सिद्धान्त को वह मान रहे हैं। उन्होंने पार्टनरशिप वगैरह का जिक्र किया है। इस बारे में उनको सोचने का मौका मिले, इससे मेरा कोई मतभेद या झगड़ा नहीं है।

जहां तक मैनेजिंग एजेंसी का प्रश्न है, मैंने अपने बिल में 31 मार्च, 1968 की तारीख दी है। लेकिन अगर मंत्री महोदय

मैनेजिंग एजेंसी को समाप्त करने के सिद्धान्त को स्वीकार कर रहे हैं और केवल कुछ समय का ही सवाल है, तो उसके लिये मैं अड़ने वाला नहीं हूं ।

श्री पीलू मोदी ने कहा है कि मैंने चन्दे और मैनेजिंग एजेंसी का सम्बन्ध जोड़ा है । मैं उनकी जानकारी के लिये कहना चाहता हूं कि परिवार व्यवस्था की जगह पर प्रोफेशनल मैनेजमेंट आए, इसलिये मैं यह सुझाव दे रहा हूं । उसका और चन्दे का सम्बन्ध नहीं है, सम्पत्ति के केन्द्रीकरण का ज़रूर है । चूंकि एक ही बिल, अर्थात् कम्पनी कानून में, मैनेजिंग एजेंसी और चन्दे के बारे में दो अलग-अलग धारायें हैं, इसलिये उनमें संशोधन करने के लिये मुझे इस बिल में ये दोनों बातें रखनी पड़ी हैं ।

मंत्री महोदय ने यह आश्वासन दिया है कि वह सभी बातों पर विचार करके अगले सत्र में एक व्यापक विधेयक पेश करेंगे । मैं उस आश्वासन को स्वीकार करने के लिये उन को मौका देने के लिये तैयार हूं । इसलिये मैं आपकी और सदन की इजाज़त से अपने विधेयक को वापस लेना चाहता हूं ।

MR. DEPUTY-SPEAKER : Does the hon'ble Member have leave of the House to withdraw his Bill?

SOME HON. MEMBERS : Yes.

The Bill was, by leave, withdrawn.

16·55 HRS.

LOKPAL BILL

SHRI P. K. DEO (Kalahandi) : I beg to move :

> "That the Bill to make provision for the appointment and functions of an authority name Lokpal for the investigation of administrative acts in certain cases and for matters, connected therewith, be circulated for the purpose of eliciting opinion thereon by the first day of the next session."

Sir, this Bill should have been considered and passed long ago. Sir, as the President's recommendation is not forthcoming, I am constrained to move this resolution that the Bill to make provision for appointment and function of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith be circulated for the purpose of eliciting opinion thereon by the first day of the next session.

In this connection I would like to point out that corruption which with its cancerous growth has been corroding the morel fibre of this nation. Citizens have been subjected to improper and unjust administrative acts to which they do not find any adequate remedy. Then, we hear of encroachment of citizens' rights and many cases of administrative delinquencies to which also there is no proper remedy. Sir, I do not want to wash the dirty linens of the administration in this House, but there is no denying of the fact that very often the opinion expressed inside the Parliament and outside this Parliament to root out corruption and to magnify all the evils of it and it is a fact in the country,—has gone to wilderness. So, I beg to submit that the only answer to this question lies, not in the reiteration by the Government that everything is OK in the administrative front but to realise the reality and come with some concrete suggestion.

The Third Lok Sabha period was conspicuous by the various memoranda submitted to the President by many citizens of this country and by leaders of the Opposition against certain acts and misdeeds, about the allegations of corruption, favouritism and improprieties against the Chief Ministers of many States like Orissa, Mysore, Rajasthan and Bihar. But, in all cases, the Prime Minister in this House exenerated them except in the case of Orissa where the CBI report saw the light of the day. It is because of the historic ruling of the Speaker in this House on my exposure of the CBI report, a top secret document, but even then the Treasury Benches did not agree to the institution of a Commission of Inquiry, they made a decision for these two former Chief Ministers to step down from their present offices. I congratulate them, but, at the same time, I beg to submit—I would like this to go on record that—when a noble and bold effort